

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 108 of 2010**

Dated: 29th October, 2012.

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:
Federation of Karnataka
Chamber of Commerce &
Industry**

.... **Appellant (s)**

Versus

**Karnataka Electricity Regularity
Commission & Anr.**

... **Respondent (s)**

Counsel for the Appellant (s) : Mr. Rohit N. Rao

Counsel for the Respondent (s) : Mr. M.G. Ramachandran & Mr.
Anand K. Ganaesan

ORDER

Learned advocate appearing for the appellant has already filed written note of arguments. Respondent no. 2 files written note of arguments today. Copy served on the other side.

Mr. M.G. Ramachandran, learned advocate appears for the Commission today and seeks time to file written note of submissions only on the perusal of the written arguments of respondent no.2 and also in terms of the order passed by this Tribunal on 28th September, 2012. List on 7th November, 2012 for filing written submissions by the Commission and oral submissions, if necessary.

**(V.J. Talwar)
Technical Member
SS**

**(Justice P.S. Datta)
Judicial Member**